
(2021) 03 SEBI CK 0020

In the Securities Appellate Tribunal Mumbai

Case No : Appeal Lodging No. 619 Of 2019

Aditi A. Dalal

APPELLANT

Vs

Securities & Exchange Board Of India & Anr

RESPONDENT

Date of Decision : 02-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0020

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Mihir Mody, Arnav Misra, P. N. Modi, Anubhav Ghosh, Raveshekhar Pandey

Judgement

1. List this matter on March 10, 2021. The appellant will bring on record the circular dated February 11, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.